

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1475/96

DATE OF ORDER : 20-01-1997

Between :-

K.Pedda Veera Raju

... Applicant

And

1. Union of India, rep. by its Secretary to Govt. of India, M/o Defence, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters, Defence HQPO, New Delhi.
3. The Chief Engineer, HQ Southern Command, Pune-1.
4. The Director General, Naval Project, Visakhapatnam-530014.

... Respondents

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Counsel for the Applicant : Shri N.Ram Mohan Rao

Counsel for the Respondents : Shri V.Bhimanna, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard ✓

None for the applicant. Shri V.Bhimanna, standing  
counsel for the respondents.

2. Even on the last date of hearing the learned counsel  
for the applicant was absent. As the prayer in this O.A. is to  
fix a time schedule to dispose of the charge memo. We do not  
find any reason to wait for the applicant's counsel to be  
present. Hence the O.A. disposed of at the admission stage itself  
as per rule 15(1) of the AT (Procedure) Rules, 1987.

3. The ~~applicant~~ applicant who is now working as UDC under ~~the~~  
Respondent No.4 was issued with a charge memorandum No. C-13011/2/VIG  
92, dt.12-11-92 (Annexure- A-I). It is stated now in the O.A.  
that the enquiry has already been concluded and the Enquiry  
Officer has also submitted his report and the copy of the Enquiry  
Report was ~~not~~ communicated to the applicant by letter dt.  
29-3-95. The applicant has ~~not~~ represented to the Disciplinary  
Authority on 20-4-95 against the findings of the Enquiry  
Officer. Inspite of the fact that the Enquiry Proceedings  
had already reached the final stage no decision in regard  
to disposal of the charge memo dt.12-11-92 has been taken so far  
by the Disciplinary Authority inspite of the repeated reminders  
from the applicant.

4. This O.A. is filed praying for a direction to the Respondent No.1 to dispose of the pending disciplinary proceedings

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arising out of the charge memorandum dt.12-11-92 within a period of one month.

5. As the enquiry proceedings has already reached the final stage already, we do not think that it will be difficult for the Respondent No.1 to dispose of the charge memo within a short period after perusing the Enquiry Officer's report and the reply submitted by the applicant thereon. We feel that the Charge memorandum can be disposed of within 2 months from the date of receipt of a copy of this order.

6. In view of the above, Respondent No.1 is directed to take a final decision in regard to the charge memo dt.12-11-92 issued to the applicant within a period of 2 months from the date of receipt of a copy of this judgement.

*G.A. is not here accordingly.*

7. No order as to costs.

*BS*  
(B.S.JAI PARAMESHWAR)  
Member (J)

*20-1-97.*

*MR*  
(R.RANGARAJAN)  
Member (A)

*for his minister  
D4. Registrants*

Dated: 20th January, 1997.  
Dictated in Open Court.

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Copy to:-

1. The Secretary to Govt. of India, M/o Defence, Union of India, New Delhi.
2. The Engineer in Chief, Army Head Quarters, Defence HQPO, New Delhi.
3. The Chief Engineer, HQ Southern Command, Pune.
4. The Director General, Naval Project, Visakhapatnam.
5. One copy to Sri. N.Ram Mohan Rao, advocate, CMT, Hyd.
6. One copy to Sri. V.Bhimanna, Addl. GSC, CMT, Hyd.
7. One spare copy.
8. One copy to Library.

Rsm/-

9/1/97

TYPED BY \_\_\_\_\_ CHECKED BY \_\_\_\_\_  
COMPARED BY \_\_\_\_\_ APPROVED BY \_\_\_\_\_

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 26/1/92

Order/Judgement  
R.P/C.P/M.A.NO.

277-  
D.A. NO. 1475196

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALL OVER

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

~~NO ORDER AS TO C~~

II COURT

YLKR

